(v) Memorandum of Understanding between the Government of India (Ministry of Defence—Department of Defence Production and Supplies) and the Mishra Dhatu Nigam Limited for the year (1992-93.

(vi) Memorandum of Understanding between the Government of India (Ministry of Defence—Department of Defence Production and Supplies) and the Bharat Earth Movers Limited for the year 1992-93.

(vii) Memorandum of Understanding between the Government of India (Ministry of Defence—Department of Defence Production and Supplies) and the Bharat Dynamics Limited for the year 1992- [Placed in Library. For (i) to (vii) *See* No. LT-2238/92 to 2244/93.

Memorandum of understanding 1992-93) between Ministry of Textiles and Central Cottage Industries c r-poration of India Limited.

वस्त्र मंत्रालय के राज्य मंत्री (श्री अशोक गहलोत) : महोदय, मैं आपकी अनुमति से 1992-93 के वर्ष के लिए भारत सरकार (वस्त्र मंत्रालय) और सेन्ट्रल काटेज इंडस्ट्रीज कारपोरेशन ऑफ इंडिया लिमिटेड के बीच सम्पन्न सहमति ज्ञापन की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूं।

[Placed in Library. *See* No. LT-2130/92].

Report of the Comptroller and Auditer General of India—Union Government— [No. 14 (Commercial) of 1991] in respect of Salem Steel Plant—Steel Authority of India

श्री अशोक गहलोत : महोदया, मैं आपकी अनुमति से श्री संतोष मोहन देव की ओर से संविधान के अनुच्छेद 151 के खंड (1) के अधीन सेलम स्टील प्लांट स्टील अथॉरिटी आफ इंडिया लिमिटेड के संबंध में भारत के नियंत्रक महालेखा परीक्षक के प्रतिवेदन संघ सरकार [1991 का संख्यांक 14 (वाणिज्यिक)] की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूं।
[Placed in Library. *See* No. LT-2261/92].

Notifications of the Ministry of Law, Justice and Companies Affairs (Department of Justice)

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): I lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs (Department of Justice):—

(i) G.S.R. No. 117, dated the 14th March, 1992, publishing the High Court Judges (Travelling Allowance) Amendment Rules, 1992 unedr sub-section (3) of section 24 of the High Court Judges (Conditions of Services) Act, 1954.

[Placed in Library. *See* No. LT-2248/92].

(ii) G.S.R. No. 559(E), dated the 27th May, 1992, publishing the *Supreme Court Judges (Amendment)* Rules, 1992, under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Services) Act, 1958. [Placed in Library. *See* No. LT-2249/92].

RE. DEVELOPMENTS IN AYODHYA

THE DEPUTY CHAIRMAN: Calling Attention... (*Interruptions*)...

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Madam, I gave a notice that there is a criminal breach of the Constitution... (*Interruptions*)

SHRI S. JAIPAL REDDY (Andhra Pradesh): Will you kindly regulate, Madam?

(*Interruptions*)

Madam, you may kindly regulate...

THE DEPUTY CHAIRMAN' I have been regulating for one hour.

(*Interruptions*)

SHRI SUBRAMANIAN SWAMY: They should be put behind bars under the National Security Act... (*Interruptions*)...Madam, it is a breach of the Constitution.

(*Interruptions*)

SHRI S. JAIPAL REDDY: Madam, I request you to regulate.

THE DEPUTY CHAIRMAN: I would... (*Interruptions*)...Let me hear one by one.

SHRI SUBRAMANIAN SWAMY: Madam, I have given a notice on the criminal breach of the Indian Constitution by the BJP Government in U.P., criminal breach of the Constitution. Therefore, there is no alternative now for the Government except to declare the V.H.P. as a terrorist organisation... (*Interruptions*)... Their leaders should be arrested, the BJP Government should be dismissed immediately and I want the Home Minister to make a statement on this ... (*Interruptions*)...

SHRI JAGESH DESAI (Maharashtra): Madam, U.S.A. is retaliating against India for not signing the NPT ... (*Interruptions*)...For Agni, for Prithvi, for cryogenic engines... (*Interruptions*)... .

SHRI DPIEN GHOSH (West Bengal): Madam, we can't allow this thing to go on like this.

श्री प्रमोद महाजन : (महाराष्ट्र) : (व्यवधान) दंगे करवा रहे हैं ।

श्री अजीत जोगी (मध्य प्रदेश) : (**व्यवधान**) क्या यही आपकी नैतिकता है ... (**व्यवधान**)

उपसभापति : मैं आपको भी एलाउ करूंगी ... (**व्यवधान**)

SHRI JAGESH DESAI: Madam,, on a very important issue I want to to speak.

THE DEPUTY CHAIRMAN: Mr. Desai, I will allow you... (*Interruption*)...I will allow you also. Mathur Saheb has a very important matter to raise. I gave him word that I would allow him to raise that matter today. Now... (*Interruptions*) ...

SHRI S. JAIPAL REDDY: There is no issue more important and more urgent than Ayodhya... (*Interruptions*)...We did not want to disturb the Question Hour. No issue is more urgent and more pressing than Ayodhya... (*Interruptions*) ...

श्री प्रमदो महाजन : उपसभापति महोदया, आपने मुझे इजाजत दी थी, आप मुझे बोलने दीजिए ।

उपसभापति : उनको बोलने दीजिए ।

SHRI YASHWANT SINHA (Bihar): Madam, an hon. Member of this House has gone to Ayodhya, a Member who has sworn by the Constitution, and he goes to Ayodhya and he says, "No power on earth can stop this work." No power on earth! Madam, my point is, no Member who has sworn by the Constitution can do that. ... (*Interruptions*)...Can a Member who has sworn by the Constitution do that? A Member who swears by the Constitution cannot make such a statement ... (*Interruptions*)... Madam, I want to ask you this question: Can a Member of this House who has sworn by the Constitution make such a statement? Does he not... (*Interruptions*)...Madam, I want you to permit Mr. Pramod Mahajan to say what he wants because this is an open disregard of the Constitution by which

they have sworn... *(Interruptions)*... Let this House decide whether we are going to abide by the Constitution or not. *(Interruptions)*... Madam, I want you to permit him to say this. Then let us decide what action the House should take. *(Interruptions)*...

THE DEPUTY CHAIRMAN: Just a minute. *(Interruptions)*... Please just a minute. *(Interruptions)*...

SHRI YASHWANT SINHA: Madam Deputy Chairperson, they are shouting from house-tops that they have got a mandate to build a temple. This is the question. This is not according to the law of the land. *(Interruptions)*... Can any political party or candidate go to the people and incite religious sentiments during election? Is that legal? *(Interruptions)*... then I suggest, let this House deliberate and this House should take action against that... *(Interruptions)*...

SHRI SUBRAMANIAN SWAMY: They should also be arrested under NSA. *(Interruptions)*...

THE DEPUTY CHAIRMAN: I would request the Members to please take their seats. Please. *(Interruptions)*... I would request the hon Members to take their seats. *(Interruptions)*...

SHRI SUBRAMANIAN SWAMY: Madam, why is the Government not reacting? A criminal breach of the Constitution is taking place. *(Interruptions)*...

THE DEPUTY CHAIRMAN: Mr. Subramanian Swamy, please. *(Interruptions)*.

SHRI SUBRAMANIAN SWAMY: What is the Government doing about that? *(Interruptions)*...

श्री प्रमोद महाजन : महोदया, मैं ध्यान आकर्षित करना चाहता हूं ... **(व्यवधान)**

MUFTI MOHD. SAYEED (Uttar Pradesh): Madam, will you permit a discussion on this issue? *(Interruptions)*...

THE DEPUTY CHAIRMAN: Mufti, I have allowed Mr. Mahajan to say something. Let him say. *(Interruptions)*... I will allow you. I don't know what he wanted to say. *(Interruptions)*... I don't know what he has said. *(Interruptions)*...

SHRI DIPEN GHOSH: We wanted to know what transpired in the meantime. The Home Minister has stated that... *(Interruptions)*...

THE DEPUTY CHAIRMAN: I have identified Mr. Mahajan. Please *(Interruptions)*... Please take my advice that let me regulate the business in a proper, orderly manner. I have identified Mr. Mahajan. Let him have his say.

MUFTI MOHD. SAYEED: On what issue?

THE DEPUTY CHAIRMAN: On whatever issue he wants to say let him say. *(Interruptions)*...

MUFTI MOHD SAYEED: This is an important issue. We want a discussion on this issue. *(Interruptions)*...

THE DEPUTY CHAIRMAN: Mufti, I will tell you we cannot confine him to what issue he is going to talk. Until and Unless he opens his mouth I don't know what he wants to say. *(Interruptions)*... Let me hear him. *(Interruptions)*...

MUFTI MOHD. SAYEED: Madam,...

THE DEPUTY CHAIRMAN: I will allow you. Let me hear what he is saying. Please let me hear him at least. *(Interruptions)*... Let me know what he wants to say. *(Interruptions)*... I know for sure what Mr. Mathur wanted to raise and I told him that I would permit him later, let there be some kind of peace. That is another matter. I don't know

[The Deputy Chairman]

what Mr. Mahajan wants to say. He never told me. *(Interruptions)*... I will permit you also. *(Interruptions)*...

SHRI GURUDAS DAS GUPTA: Madam, what about the...

THE DEPUTY CHAIRMAN: Just a minute, please. Now, one by one. *(Interruptions)*...

AN HON. MEMBER: No peace is disturbed in Ayodhya. The peace is disturbed in your mind

श्री प्रमोद महाजन : मैंने तो पहले ही कहा था ... **(व्यवधान)**

उपसभापति : एकदम संक्षेप में कह दीजिए जो कुछ आपको कहना है। मगर किस विषय में, यह मुझे भी मालूम नहीं है।

श्री प्रमोद महाजन : उपसभापति महोदया, राम जन्म-भूमि के विवाद को लेकर कल महाराष्ट्र के ... **(व्यवधान)** बाबरी मस्जिद आप कहिए। वह राम जन्म भूमि थी, है और रहेगी .. **(व्यवधान)** वह आपको मालूम नहीं। आपको मालूम नहीं तो मैं मदद नहीं कर सकता। इस विषय को लेकर देश में परसों दो महत्वपूर्ण घटनायें हुई। एक महाराष्ट्र में नासिक के पास मालेगांव शहर में। वहां की जनता ... **(व्यवधान)** इसी विषय पर हुई है। वहां की जनता .. **(व्यवधान)**

श्री विष्णु कांत शास्त्री (उत्तर प्रदेश) जनता दल दंगा करवा रहा है। ... **(व्यवधान)**

SHRI S. JAIPAL REDDY: No, no, Madam. *(Interruptions)*...It is factually wrong. *(Interruptions)*...

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश) : जनता दल दंगा करवा रहा है। दंगा जनता दल करा रहा है।

श्री प्रमोद महाजन : जब इनके भाषण शांति भंग नहीं कर सके तो मालेगांव में जनता दल के विधायक ... **(व्यवधान)** ... ने 20 हजार लोगों का जूलूस निकाला जिस जलूस के कारण वहां ... **(व्यवधान)** ... व्यक्तियों को जख्मी किया गया मैडम केरल में राष्ट्रीय स्वयं सेवक संघ की शाखा पर ... **(व्यवधान)**

THE DEPUTY CHAIRMAN: I permitted you... *(Interruptions)*. Please sit down. Please. Just a minute. Mr. Mahajan, I permitted you to say what you wanted to say. But I don't want people to make speeches here. *(Interruptions)*.

श्री प्रमोद महाजन : जनता दल और कम्युनिस्ट लोग इस देश में हिन्दू मुसलमानों के बीच ... **(व्यवधान)** ... करवाना चाहते हैं। उनके विधायक ... **(व्यवधान)** ... ने शांति भंग करवाई। मैं गृह मंत्री महोदय से मांग करता हूं कि वह इस बारे में बयान दें।

उपसभापति : बस हो गयी आपकी बात, बैठिए। आर्डर ...श्री जयपाल रेड्डी।

श्री प्रमोद महाजन : जनता दल, कम्युनिस्ट और मुस्लिम लीग के लोग मिलकर इस विषय में देश में दंगा कराना चाहते हैं। मैं गृह मंत्री जी से मांग करता हूं कि वह इस विषय में बयान दें। ... **(व्यवधान)** ...

श्री जगदीश प्रसाद माथुर : आप गृह मंत्री से कहिए कि वह वक्तव्य दें।

श्री प्रमोद महाजन : मोर्चा निकालने की अनुमति मिली कैसे? हमने आपत्ति की थी कि आप मोर्चा निकालने मत दो। ... **(व्यवधान)** ...

श्री सिकन्दर बख्त (मध्य प्रदेश) : सदर साहिबा, मैं यह कहना चाहता हूं कि उत्तर प्रदेश में खैरियत है, लेकिन महाराष्ट्र और केरल में फसादात कराए जा रहे हैं। ये सब फसादात इसी वजह

से हो रहे हैं कि ये लोग वहां ऊधम कर रहे हैं । उसकी वजह से फसादात हो रहे हैं ।

THE DEPUTY CHAIRMAN: Mr. Mahajan, please sit down. Take your seat please. (*Interruptions*). बैठिए, बैठ जाइए । माथुर साहब बैठिए । बैठ जाइए । I have identified Mr. Mufti Mohd. Sayeed. (*Interruptions*).

श्री जगदीश प्रसाद माथुर : मेरा आरोप है कि ...(**व्यवधान**)... सरकार इसमें शामिल है ।

MUFTI MOHD. SAYEED: Madam Deputy Chairman, the Central Government...(*Interruptions*).

THE DEPUTY CHAIRMAN: I am very sorry. I permitted only one Member to speak. It does not mean that the whole House should speak. I have identified Mr. Mufti Mohd. Syeed to speak. (*Interruptions*).

श्री प्रमोद महाजन : मालेगांव और केरल में ...(**व्यवधान**) ...

उपसभापति: बैठिए, बैठिए, मि० महाजन ।

MUFTI MOHD. SAYEED: Madam ...(*Interruptions*).

DR. JINENDRA KUMAR JAIN (Madhya Pradesh): We want the Home Minister to react...(Interruptions)....

THE DEPUTY CHAIRMAN: Please, sit down...(*Interruptions*)...I have identified Mr. Mufti Mohd. Sayeed. ...(*Interruptions*)...Please sit down Mr. Mahajan...(*Interruptions*)...

मिस्टर प्रमोद महाजन, आप बैठ जाइए. डा० जैन साहब, आप भी बैठिए । .. ...(**व्यवधान**)...

I will not allow the Home Minister every now and then to intervene. Let him hera him also...(*Interruptions*)...

बैठिए, डा० साहब बैठ जाइए ...(**व्यवधान**)... यहां दंगा मत भड़काइए। प्लीज बैठिए । बोलिए मुफ्ती साहब... (**व्यवधान**)... मुफ्ती साहब, बोलिए।

MUFTI MOHD. SAYEED: Madam Deputy Chairperson, I think the situation at Ayodhya and in the country is becoming explosive...(*Interruptions*)...

SHRI PRAMOD MAHAJAN: *

SHRI S. JAIPAL REDDY: *

THE DEPUTY CHAIRMAN: Please ...(*Interruptions*)...

अभी बोलने दीजिए उन्हें।...(**व्यवधान**)...

Mr. Jaipal Reddy, are you running the House...(*Interruptions*)...I am not permitting. It is not going on record. If there is any cross-talk, I warn the Members, it is not going on record. If you want him to answer, let him first speak...(*Interruptions*) ...He is a Member of this House and he has the right to speak...(*Interruptions*)...Please...(*Interruptions*)...

MUFTI MOHD. SAYEED: Madam, I say the Central Government is allowing the situation in Ayodhya to go out of control. This is a question of upholding the Constitution of the country. There have been violations of the directives of the High Court and the Supreme Court and construction at Ayodhya is going on for the last two weeks. Hon. Home Minister visited the place. Then a sub-committee of officers also visited. The National Integration Council debated the question. I do not know why the Central Government is not taking prompt action. Whatever the report says, there are communal disturbances in Maharashtra, Kerala and other parts of the country. If they do not take prompt action I think the situation will be out of control...(*Interruptions*)...

*Not recorded.

श्री प्रमोद महाजन : यह तो और भड़काने वाली बात हो गई। ...(व्यवधान)...

श्री विष्णु कांत शास्त्री : यह दंगा भड़काने वाली बात है। यह दंगा भड़काना चाहते हैं। ...(व्यवधान) ...

उपसभापति : आप बैठिए। ...(व्यवधान)...

श्री जगदीश प्रसाद माथुर : यह तो भड़का रहे हैं।

SHRI PRAMOD MAHAJAN: Does that mean that Maharashtra was a trial case. You want to repeat elsewhere what you did in Maharashtra ...(*Interruptions*)...

MUFTI MOHD. SAYEED: Madam ...(*Interruptions*)...

THE DEPUTY CHAIRMAN: Mr. Mahajan, I allowed you to speak... Please...(*Interruptions*)...

बैठिए, आपको बोलने की अनुमति (व्यवधान) माथुर साहब, बैठिए। ...(व्यवधान).. वह इसी हाउस के सदस्य हैं उनको बोलने का हक है, वह बोल रहे है। आपका हक उन्होंने नहीं लिया। ...(व्यवधान).. मैंने आपको भी इजाजत दी थी बोलने के लिए। आप बोले आप उनको भी मौका दीजिए बोलने का। ...(व्यवधान)

श्री जगदीश प्रसाद माथुर : यह सदन में खड़े होकर भड़का रहे हैं ...(व्यवधान)

मौलाना ओबैदुल्ला खान आजमी (उत्तर प्रदेश) : बाकायदा उस मसले को कानून बनाकर ...(व्यवधान)

THE DEPUTY CHAIRMAN: I once again warn the Members. If anybody speaks without my permission, nothing will go on record... (*Interruptions*) I won't permit this kind of a function... (*Interruptions*) Nothing will go on record... (*Interruptions*)

माथुर साहब रिकार्ड पर नहीं जाएगा

श्री जगदीश प्रसाद माथुर : *

श्री प्रमोद महाजन : *

श्रीमती सुषमा स्वराज (हरियाणा) :*

श्री मुफ्ति मोहम्मद सईद : माथुर साहब, बड़े सीनियर मेंबर हैं। आप भी बोलिए अपने तरीके से। ... (व्यवधान) ...

उपसभापति : बड़े अफसोस की बात है कि सब कानून की बात करते हैं और जब मैं रूल और कानून की बात करती हूं तो इस हाऊस में भी कोई नहीं मानता।

SHRI S. JAIPAL REDDY That must not be allowed to go on record.

THE DEPUTY CHAIRMAN: It is not going on record... (*Interruptions*) When I have identified Mr. Mufti Mohd. Sayeed, he has a right to speak. So everybody else should keep quiet.

श्री मुफ्ती मोहम्मद सईद : मैडम, मैं यह कहना चाहता था कि बी०जे०पी० अयोध्या में राम टैम्पिल बनाना चाहते हैं। हमने यह कह दिया कि सब चाहते हैं, अयोध्या में नहीं बनेगा राम का मंदिर तो कहां बनेगा। बहुत वाजिब हैं, बनना चाहिए। कोई पार्टी, कोई हिंदुस्तान का रहने वाला चाहे वह हिंदू है या मुसलमान है, इसकी खिलाफत नहीं करता। लेकिन क्या राम के नाम पर मंदिर बनाने के लिए मस्जिद को तोड़ना जरूरी है? ...(व्यवधान)

श्री संघ प्रिय गौतम (उत्तर प्रदेश) : कौन तोड़ रहा है, किसने कहा ... (व्यवधान)

श्री जगदीश प्रसाद माथुर : मंदिर चालीस साल से है ...(व्यवधान)

श्री प्रमोद महाजन : अगर देश में कुछ टूटा है तो कश्मीर में हिंदुओं के मंदिर टूटे है ...(व्यवधान)

---

*Not recorded.

श्री मुफ्ती मोहम्मद सईद : मैं यह कहना चाहता हूं कि सब लोगों की तरफ से, मैंने सुना नेशनल इंटीग्रेशन काउंसिल के मैम्बरान की तरफ से बी० जे० पी० को अपील की गई, जैसे यहां ऐवान में की गई कि अगर मंदिर बनाना चाहते हैं राम के नाम पर तो बनाइए लेकिन उसके लिए मस्जिद को तोड़ना जरूरी नहीं ।...(**व्यवधान**)...

SHRI JAGESH DESAI: Madam, what is this? Allow him to speak.

श्री संघ प्रिय गौतम : मस्जिद टूटेगी नहीं, मंदिर बनेगा । माथुर साहब, बैठिए । ..(**व्यवधान**)... वह इसी हाऊस के सदस्य हैं, उनको बोलने का

श्री जगदीश प्रसाद माथुर : 40 साल से वहां मंदिर है, पूजा हो रही है आप उसको तोड़कर मस्जिद बनाना चाहते हैं । ...(**व्यवधान**) मुफ्ती साहब यह कहें कि जहां पर मूर्ति रखी है, वह भी इजाजत दी थी बोलने के लिए । आप बोलें । उनको भी मौका दीजिए बोलने का । ...(**व्यवधान**)हटेगी नहीं । मैं मुफ्ती साहब से पूछना चाहता हूं कि 40 साल से वहां पर मूर्ति है, वह रहेगी ?

साफ-साफ बताएं कि जो मूर्ति है वह हटेगी या नहीं हटेगी ?

उपसभापति : माथुर साहब, मैं आपसे एक बात अर्ज करूं कि हम लोग हाउस में बैठे हैं या सड़क पर बैठे हैं ? आप मुफ्ती साहब से डाइरेक्ट क्यों पूछ रहे हैं ? आप मुझ से अनुमति लेकर पूछ सकते हैं ।

श्री प्रमोद महाजन : उपसभापति महोदया, मैं आपके द्वारा ...

उपसभापति : नहीं, मैंने आप को अलाऊ किया था ।

श्री प्रमोद महाजन : कोई नया मुद्दा हो तो कहें, जो बात दस-दस बार कही जा चुकी है, उसी को बार-बार रहे है । कोई नया मुद्दा हो तोकहें।

THE DEPUTY CHAIRMAN: I have allowed you...(*Interruptions*). Mr. Pramod Mahajanji, I allowed you and gave you the full protection which is at my command. In spite of all the noise, whatever you wanted to speak is being recorded and I am sure of it. But I think Mufti Saheb or any other Member of this House, this side or that side, has a right to speak in this House and any Member who wants to directly ask a question has no right and I will not permit such a thing in this House—that you directly ask him what he is doing and he asks you what you are doing. You go through me and if I permit you, then only you can ask. Otherwise, you run the House the way you like, what is is happening outside.

श्री सिकन्दर बख्त : सदर साहिबा, मुझे सिर्फ इतना अर्ज करना है ...

SHRI SUBRAMANIAN SWAMY: The issue is not that...(*Interruptions*)

उपसभापति : मैंने आपको अभी इजाजत नहीं दी है, वे बोल रहे हैं ।

श्री सिकन्दर बख्त : वे बोलें, सब खामोश रहेंगे । मैं सिर्फ यह कहना चाहता हूं कि एक चीज के संबंध में उत्तर प्रदेश के चीफ मिनिस्टर ने कमिटमेंट किया है कि वह वह स्टक्चर नहीं गिरेगा तो उस बात को दोहराने के मायने क्या है ? सिवाय इसके कि हिन्दुस्तान में मलेगांव और केरल में ऊधम कराना चाहते हैं, उसके सिवाय इसके मायने क्या है ?

SHRI S. JAIPAL REDDY: Madam, the Chief Minister of Uttar Pradesh gave many promises...(*Interruptions*)

THE DEPUTY CHAIRMAN: Nobody will be permitted to speak without my permission... (*Interruptions*)..Nobody will be permitted to speak without my permission, Mr. Jaipal Reddy, please. I have not yet permitted you...Let the train come up to you. The bogie has derailed over there. Let us discuss it in a proper manner. Please let me run this House in an orderly manner.

श्री मुफ्ती मोहम्मद सईद : मैडम, मैं यह कहना चाहता हूं कि इस किस्म का जो ....(**व्यवधान**)...

श्री संघ प्रिय गौतम : कुम्हेर का क्या होगा मैडम ?

उपसभापति : यह खत्म हो तो मैं कुम्हेर की बात करूं ।

श्री मुफ्ती मोहम्मद सईद : मैं यह कहना चाहता हूं कि राम के नाम पर मंदिर बने, हरेक को खुशी होगी—अयोध्या में बने, लेकिन मंदिर को बनाने के लिए मस्जिद को तोड़ना जरूरी नहीं । स्पेन में मस्जिद-ए-कुर्तबा है, 600 ईसवी में मुसलमानों ने वहां मस्जिद बनाई और और जो चर्च था उसको पूरा मौजूद रखा । जब क्रिश्चिएनिटी का उस पर हमला हुआ तो उन्होंने मस्जिद को रखा और चर्च भी बना दी । आज भी दोनों है । वह सबसे बड़ा हिस्टॉरिकल प्लेस है जहां हजारों टूरिस्ट देखने को आते है कि आज से हजार साल पहले किस तरह से चर्च था और उन्होंने कैसे ठीक रखा और जो मस्जिद उस वक्त बनी थी, आज भी मौजूद है । ...(**व्यवधान**)...दूसरा यह है कि हिन्दुस्तान का कानून है, अगर आज आप नहीं मानेंगे तो कल दूसरा कहेगा कि मेरी अकीदत का सवाल है, मेरे भगवान का सवाल है, मैं संविधान को नहीं मानता । यह बड़ा कंटेजियस है। यू०पी० के चीफ मिनिस्टर कहते हैं कि हम कोर्ट के आदेश का पालन करेंगे, लेकिन क्या पालन हो रहा है वहां ? कैसे आपने जमीन को वहां एक्वायर किया ? कैसे एक्वयार करके कह दिया कि हम टूरिस्ट परपजीज के लिए इस्तेमाल करते हैं ?

उपसभापति : मुफ्ती साहब, जरा संक्षेप में बोलिए ।

श्री मुफ्ती मोहम्मद सईद : मैं यह कहना चाहता हूं कि जो भी हालात मुल्क में पैदा होंगे, उसके लिए केंद्रीय सरकार जिम्मेदार होगी । यह ड्रिफ्ट में है, यह कोई एक्शन नहीं लेती है । किस तरह से सिचुएशन को कंट्रोल किया जाएगा ? दे हेव टू एक्ट । अगर वे एक्ट नहीं करते हैं तो रोज-ब-रोज और हालत बिगड़ जाएगी और देश का माहौल खराब होगा ।

THE DEPUTY CHAIRMAN: Now. Mr. Ram Naresh Yadav.

SHRI DIPEN GHOSH: Madam, I want to make a submission.

THE DEPUTY CHAIRMAN: I will permit you. But, before that, I will allow Mr. Ram Naresh Yadav. Yes, Mr. Ram Naresh Yadav. यादव जी, इस मसले पर इस हाउस में बहुत बहस हो चुकी है और कोई नई बात आपको कहनी है तो आप उसे कह कर जल्दी खत्म करें ताकि कुम्हेर के ऊपर डिस्कशन हो सके ।

श्री राम नरेश यादव (उत्तर प्रदेश) : महोदया, सचमुच में यह प्रश्न गंभीर रूप से पूरे देश के सामने आ रहा है । अदालत का आदेश, संविधान की हम शपथ लेते हैं संविधान में सेकुलरिज्म शब्द लिखा हुआ है और शपथ खाने के बाद हम इस सदन में बैठते हैं और सरकार में लोग जाते हैं और शपथ लेने के पश्चात् जब अदालत एक आदेश करती है और वह आदेश इस आधार पर कि इस देश के अंदर सेकुलरिज्म संविधान के तहत रहेगा या नहीं रहेगा, इसको ध्यान में रखते हुए जो निर्माण कार्य हो रहा है जिस तरह से और उस ढांचे को जिस तरह से गिराने के लिए हमारे ये बी०जे०पी०

के साथी लगे हुए हैं और कहते हैं कि यह तो राम मंदिर है और वहां पर जो विवादित ढांचा है, जिसका मामला कोर्ट में है, उसके बावजूद भी राम का नाम लेकर जिस प्रकार से ढांचे को ढहाना चाहते हैं, संविधान की शपथ लेकर उसका उल्लंघन करना चाहते हैं और अदालत के आदेश का जो पालन नहीं कर रहे हैं, महोदया, मैं आपके माध्यम से कहना चाहता हूं कि जब संविधान का ढांचा खत्म किया जा रहा हो, संविधान का पालन नहीं हो रहा हो, प्रदेश सरकार तुली हुई हो देश को साम्प्रदायिकता की ज्वाला में लिपटाने के लिए, ऐसी सूरत में, आपके माध्यम से सरकार से कहना चाहता हूं कि आखिर सरकार के सामने कौन सा रास्ता है ? यह बी०जे०पी के साथी कहते हैं कि हम तो इसको राम मंदिर मानते हैं । राम मंदिर मानकर ढांचे पर जिस तरह से कब्जा करने की साजिश हो रही है, यह देश की राष्ट्रीय एकता और अखंडता पर खतरा पहुंचाने का काम हो रहा है । इसलिए मैं कहना चाहता हूं कि समय रहते सरकार जागे और जागकर ऐसे कदम उठाए ताकि संविधान की रक्षा हो, सेकुलरिज्म की रक्षा हो और न्याय-पालिका के आदेश का पालन भी हो सके ।

उपसभापति : श्री दीपेन घोष । आप प्वाइंटिड क्वेश्चन बोल दीजिए क्योंकि होम मिनिस्टर साहब बोल लें, उसके बाद कुम्हेर पर डिस्कशन करना है ।

SHRI DIPEN GHOSH: Madam, I will speak only for two minutes.

Madam, you are aware of my Party's position that this Mandir-Masjid controversy has to be settled through negotiations amicably. Pending that, the Court orders are to be obeyed and till the final orders are given by the Court, we have to abide by what the judiciary has ordered. This is the Rule of Law. With regard to the Shah Bano case,... *(Interruptions)*... when the then ruling party had brought forward a Bill to circumvent the Supreme Court order on this case, we oppose that tooth and nail because we knew that if we were to go by the Constitution, if we were to go bythe Parliament and if we were to go by the judiciary, we must abide by the verdict of the judiciary and that is the Rule of Law. Here, in this case, whether the Temple will be constructed or the Masjid will be demolished, I am not going into that question how. In this case, the Lucknow Bench of the Allahabad High Court has given an iterim stay. It said that pending final disposal of the case, all construction work has to be stopped. This judicial order has to be enforced by the Goevrnment which has been elected by the people and has taken oath under the Constitution.

SHRI JAGDISH PRASAD MATHUR: That is being done.

SHRI DIPEN GHOSH: And obviously we are very much inclined to know one thing because this is a very serious matter. If any organisation—I am not naming any—publicly declares that irrespective of the court orders... *(Interruptions)*.

THE DEPUTY CHAIRMAN: Please.

श्री विष्णुकांत शास्त्री : कलकत्ता हाई कोर्ट के आर्डर का क्या हुआ ? ... **(व्यवधान)**

श्री दीपेन घोष : थोड़ा बैठ जाइये । आप नये आये हैं, बैठिये । मैं आपको जानता हूं, आप बैठिये । **(व्यवधान)**

उपसभापति : इतने पढ़े-लिखे लोग इस तरह से हाऊस में बिहेव करने लगेंगे तो मुझे शर्म आती है । **(व्यवधान)**

श्री प्रमोद महाजन : दूसरा केस बता रहे हैं... **(व्यवधान)**

उपसभापति : बाद में बता देना । अभी इन्हें बोलने दीजिए । **(व्यवधान)**

SHRI DIPEN GHOSH: Madam, this is a very serious matter. (*Interruptions*) I will reply to that. Madam, if there is any organisation in our country which declares openly that they will go according to their own and not respect the role of law... (*Interruptions*) ...it is a very serious situation.

THE DEPUTY CHAIRMAN: Mr. Dipen Ghosh, you have made a long speech. Please sit down. I have heard everything of what you said. I can give the gist that you are not bothered about the Mandir-Masjid, but you are worried about the court judgment.

SHRI DIPEN GHOSH: It is an affront to the Constitution.

THE DEPUTY CHAIRMAN: You said it and I have heard it. Let us go ahead.

SHRI DIPEN GHOSH: Here is the Central Government. I want to know from the Home Minister what the Central Government is going to do to enforce the court order.

THE DEPUTY CHAIRMAN: All right.

SHRI N. K. P. SALVE (Maharashtra): Madam, so far as communal riots are concerned... (*Interruptions*)

श्री विष्णु कांत शास्त्री: राजा बाजार की मस्जिद के आदेश के बारे में ज्योति बासु की सरकार... (व्यवधान)

THE DEPUTY CHAIRMAN: I am not permitting that.

SHRI N. K. P. SALVE: Madam, so far as communal riots are concerned... (*Interruptions*)

श्री विष्णु कांत शास्त्री : कलकत्ता हाई कोर्ट के आदेश को पश्चिमी बंगाल की सरकार ने क्यों नहीं माना ? (व्यवधान) यह मैं दीपेन घोष जी से जानना चाहता हूं। **(व्यवधान)**

श्री दीपेन घोष: पश्चिमी बंगाल में जगह नहीं मिली तो उत्तर प्रदेश से चुन कर आ गये.. **(व्यवधान)**

श्री कैलाश नारायण सारंग (मध्य प्रदेश) : दस साल पहले कब्रिस्तान के बारे में सर्वोच्च न्यायालय ने आदेश दिया था उसका पालन नहीं हुआ... **(व्यवधान)** राम नरेश यादव जी से पूछना चाहता हूं... **(व्यवधान)**

THE DEPUTY CHAIRMAN: I said, I am not permitting it.

SHRI N.K.P. SALVE: Madam, so for as communal riots are concerned ...(*Interruptions*)...

THE DEPUTY CHAIRMAN: Mathur Sahib, please. The rule of law is for me to run this House. That is all. So, let me use my right to run this House. Please, no running commentary.

श्री विष्णु कांत शास्त्री : राजा बाजार कलकत्ता की मस्जिद के बारे में...

THE DEPUTY CHAIRMAN: I am not permitting it.

श्री विष्णु कांत शास्त्री : **

THE DEPUTY CHAIRMAN: रिकार्ड में नहीं जायेगा । I am sorry, he is a very elderly, educated Member. This will not go on record.

SHRI VISHNU KANT SHASTRI: **

SHRI DIPEN GHOSH: **

THE DEPUTY CHAIRMAN: I have not permitted. Nothing has gone on record, neither his nor yours. **(व्यवधान)** दोनों का नहीं जायेगा **व्यवधान)**

**Not recorded.

श्री प्रमोद महाजन : एक सदस्य किसी प्रांत से चुनकर आयें इस पर आपत्ति करना इस सदन में उचित नहीं है। अगर कोई उत्तर प्रदेश से चुनकर आया है वह कलकत्ता में निवास करता है तो इसमें कोई अपराध नहीं है। **(व्यवधान)**

श्री दीपेन घोष : अपराध नहीं कहता हूं। मैं कहता हूं पश्चिमी बंगाल से नहीं आ सके इसलिए उत्तर प्रदेश से आये **(व्यवधान)**

श्री प्रमोद महाजन : अगर हिम्मत बची है तो कलकत्ता हाई कोर्ट के आदेश के बावजूद क्यों नहीं उसका पालन किया गया। **(व्यवधान)** मैं यह जानना चाहता हूं। दीपेन घोष जी इसका जवाब दें। **(व्यवधान)**

THE DEPUTY CHAIRMAN: Mr. Dipen Ghosh, please take your seat. I want to tell the Members that I had allowed the Members, whoever wanted, to speak and I identified Mr. Dipen Gohsh. I asked him to conclude, and it was unfortunate that some Members start asking questions as to what happened where. We are not discussing the history here. I am not permitting you to go down into the history. We have no time. We have got calling attention motion before us and we have to go ahead with that, and if Members are not interested to discuss...

SHRI SIKANDER BAKHT: Madam...

THE DEPUTY CHAIRMAN: You being the Leader of the Opposition are disturbing me. I am very sorry, Mr. Sikander Bakht, that while I am speaking, you are interrupting me also. Now I have identified Mr. Salve. I want to finish it and you want to delay it.

SHRI N. K. P. SALVE: I will be very brief, Madam. Let our position and the position of my party be clear.

Madam, we have always held that communal riots whenever they occur are a disgrace and a dishonour to the entire Indian community, to Mother India, to the Indian nation as such, whether they are in Malegaon, whether they are in Kerala or whether they took place when the Rath Yatra was going to Ayodhya. We were equally disturbed. They were a matter of shame and disgrace to us then as much as they are a matter of shame and disgrace to us today. So, so far as the communal riots are concerned, for God's sake, don't try to take a partisan view; don't allow communalism to descend to a level where over this we start fighting and the blood of the people, innocent people, innocent men, women and children, in the name of religion is shed, and we try to make political capital out of it. That is the most unfortunate thing that could ever happen in any country.

The point is, we also want an amicable settlement of the matter in Ayodhya. We do not want things to happen as they are. The Supreme Court and the High Courts are seized of the matter. They have given certain decision. It is for the U.P. Government, it is its bounden responsibility—I am sure nobody in the BJP would ever get up and say that it is not the bounden duty, the sacred duty, the inalienable duty of the State Government—to implement the order of its own High Court. I am sure you will also not dispute the fact that they have not been able to do so They have not.... (*Interruptions*). Listen to me; I do not indulge in rabble-rousing at all: I am saying something which I feel honestly would find a solution to the problem and this bickering would end there and here once and for all. How much time is being wasted? So, I want to submit that if that be the position that the State Government is obliged, totally obliged, obliged under the law and obliged under the Constitution, to implement the orders and the directives of its own High Court, has not the U.P. Government failed? They may have tried. I don't say for a moment that they have not

[Shri N. K. P. Salve]
tried. . . . (*Interruptions*). Listen to me, Dr. Jain. I am speaking on a subject I know about. So don't interrupt me. Did I interrupt you or did I interrupt anybody? Please extend that courtesy to me. So, Madam, maybe, they have tried their very best but they have failed. That is the reality. And they are bound to fail because if you build up a Frankenstein, having built it up, it will never remain under your control. Kindly remember this. It is true for you as much as it is true for anyone of us A wrong direction will never take you to the right end. That is what is happening today in Ayodhya. I do feel anguished that the Central Government has not acted as much as we expected... (*Interruptions*)

THE DEPUTY CHAIRMAN: I am telling you, interruptions will not go on record.

SHRI N. K. P. SALVE: I do feel, if this is what is happening, is it not the duty of the Central Government to be of help to the State Government to see that the orders of the High Court are implemented? I do myself feel that this is not an issue which will, perhaps, be settled by a court of law, neither by the Allahabad High Court, nor by the Lucknow Bench of the Allahabad High Court nor by the Supreme Court. People must sit. There must be a meeting of the hearts and minds before this will come to an end. But before this comes to an end, is it fair and just that you go and give a burial, in the name of mandir. Ram Mandir, to the Constitution of India? Where will it land us ultimately?

Madam, I am equally distressed over breaking of mosque, as much as I am over breaking of mandir, as much as I am over breaking of church They are all our sacred places. We have lived together. We want to live together. That is what is the mandate of the Constitution. which is being outraged, which is being violated.

Therefore, I call upon the hon. Home Minister Kindly find a way out. Dismissal, in my opinion, of the U.P. Government, will be a very inapt thing. After the dismissal, where will we go? Communal politics is so much rampant in the name of Ram that they are 119 in number now. They were only 2 in the Lok Sabha, in 1984. It is the miracle of the name of *Maryada Purushotham* Ram that they are 119 now. For God's sake, do not repeat the same mistake again which we committed in the past. Getting rid of the U.P. Government would be a very grave error. We want extirapation, total extirapation, of the politics of communalism.

Let there be no politics in the name of mandir, masjid, church, gurudwara. That has been the bane and the curse of the country. Therefore, Madam, I request, through you, the hon. Home Minister. Kindly find a way out. The mandir has to be constructed in Ayodhya. If the mandir is not constructed in Ayodhya, where are we going to have the Ram Mandir? I honestly feel. There is nothing wrong in constructing a temple there, as Mr. Mufti Mohd. Sayeed has said. On one limited point, I agree with him. It is not necessary that the beautiful structure which exists there, where people go with so much faith, where people go with sacred feelings, should be tampered with Please do not demolish that beautiful construction which exists there. It is an article of our faith. Kindly do not demolish that. Kindly do not tamper with it in any manner whatsoever. If you do that, you will be demolishing the Indian Constitution. You will be demolishing India's faith in secularism If the pillar of secularism collapses, the whole Constitution will collapse. The entire nation will collapse. I do not know what it will be. Anarchy followed by chaos will come about. Therefore, please take steps to construct the temple in a manner that you do not tinker or tamper, in any manner whatsoever, with the

beautiful construction that exists there and where people go with so much faith.

I do not, for a moment, subscribe to the view of invoking article 356. Please do not do that. Where will we go? If we dismiss the Government today, after six months, again, in the name of Ram, they will come back with the same majority. We do want that to happen. We do not want you to win elections in the name of Ram, as much as we do not want anyone to win elections in the name of any other religion. We want you to win elections on your own merits, which are, of course, very little. Your only merit, unfortunately, is playing communal politics. We want the total extermination, extermination, lock, stock and barrel, of communal politics. This is what should be done. Let us not get rid of the U.P. Government. Let us get rid of the problem, construct a beautiful Ram Mandir there, adjoining the structure which exists there. This is all I say. Thank you very much, Madam.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) : उपसभापति महोदया...

उपसभापति : अभी देखिये बड़ी मुश्किल से इस हाउस में...

श्री सत्य प्रकाश मालवीय : आपने आश्वासन दिया था।

उपसभापति : मेरे बहुत से आश्वासन हैं। बहुतों ने मुझे भी दिये हैं। इस हाउस में इस समय एक सकून का माहोल है। इस सकून के माहोल में होम मिनिस्टर साहब अगर दो मिनट बता दें तो दूसरा कारोबार आगे बढ़े।

श्री सत्य प्रकाश मालवीय : मैं मुश्किल से....

उपसभापति : इस मामले को खत्म कर दें। ..**(व्यवधान)**..वह अलग बात है।

देखिये कोई बात एजीटेशन की न कहें तो मैं आपको अलाऊ करूंगी...

श्री सत्य प्रकाश मालवीय : मैं सकून की बात कहूंगा।

उपसभापति : कोई बात एजीटेशन की नहीं करेंगे तो मैं आपको अलाऊ करूंगी, देन शिव शंकर जी एंड देन उपेन्द्रा जी।

श्री सत्य प्रकाश मालवीय : माननीय उपसभापति जी,

उपसभापति : एकदम बिल्कुल कोई..

श्री सत्य प्रकाश मालवीय : बिल्कुल सकून से।

उपसभापति : जिस टोन में साल्वे साहब बोले हैं उसमें।

श्री सत्य प्रकाश मालवीय : माननीय सभापति जी, सवाल है संविधान के प्रावधानों की रक्षा का और कानून के राज का। प्रश्न है उत्तर प्रदेश के मुख्य मंत्री ने जो आश्वासन दिया है कि अदालत के आदेशों की अवहेलना नहीं होगी, उनको माना जायेगा, इसको पूरे करने का। मैं यह निवेदन करना चाहूंगा हूं कि बृहस्पतिवार को इलाहाबाद उच्च न्यायालय ने आदेश दिया कि अयोध्या में सारा काम रोक दिया जाय लेकिन आज सोमवार हो गया है, बराबर वहां पर काम हो रहा है। वहां के डिस्ट्रिक्ट मजिस्ट्रेट यह कहते हैं कि वे न्यायालय का आदेश लेकर वहां पर गये थे। लेकिन किस के ऊपर आदेश तामील करूं, किस को आदेश दूं, यह मैं नहीं कर पा रहा हूं। जिला अधिकारी ने यह भी कहा है कि वहां आदेश मैं ले कर गया लेकिन मैं आदेश तामील नहीं कर पा रहा हूं। मैं केवल यह कहना चाहता हूं आपके माध्यम से कि संविधान की रक्षा करने का दायित्व केन्द्रीय सरकार पर भी है और केन्द्रीय सरकार को फैसला करना है इस सिलसिले में कि वह क्या करे क्योंकि 6 दिन से

[श्री सत्य प्रकाश मालवीय]

उत्तर प्रदेश में कानून की हत्या हो रही है, संविधान की हत्या हो रही है, उत्तर प्रदेश के मुख्य मंत्री के आश्वासन की हत्या हो रही है और धर्म निरपेक्षता की हत्या हो रही है। इसलिए मैं यह निवेदन करना चाहूंगा कि भारत सरकार को अपने संवैधानिक दायित्व का निर्वाह तुरंत करना चाहिये।

THE DEPUTY CHAIRMAN: Yes, Upendraji. (*Interruptions*). No, no, he has been asking me for a long time. He has also sent me a note right in the beginning.

SHRI P. UPENDRA (Andhra Pradesh): Only three points I want to make. It is very sad and shocking that my friends from the BJP, who are main opposition in both the Houses of Parliament, are only flouting the rule of law and also flouting the Constitution. That is a very unfortunate thing. They had given an assurance in the National Integration Council; Shri Murli Manohar Joshi, Shri Advani and the Chief Minister of U.P. had unanimously said that they would abide by the rule of law and implement the court's verdict. I was also present in the NIC. But on the very next day the President of the BJP went to that place and addressed the *kar sevaks*, and asserted that nobody could stop the construction work of the temple. (*Interruptions*).

उपसभापति : कोई भी बात ऐसी नहीं कहे कि सुकून डिस्टर्ब हो। (व्यवधान) कहने दीजिये न। बाद में होम मिनिस्टर साहब को जवाब देना है, आपको थोड़ा देना है। (व्यवधान) डा० साहब सुनिये, मैं सिकन्दर बख्त साहब को अलाऊ कर दूंगी।

SHRI P. UPENDRA: This is very unfortunate. Madam, they are not caring for the feelings expressed in the Parliament. They do not want to care for the press opinion. They do not want to care for the opinion expressed in the NIC. Now they do not want to honour the court's verdict also. In view of this, I do not know where they want to take the country to. It is time for them to realise this. I want the Home Minister to answer two questions. Firstly, people are still congregating there. From 3,000 the number has gone up to 50,000. What steps has the Government take to impress upon the U.P. State Government to stop this congregation of people from different districts, from adjoining areas of the State, because later on it will be difficult to control such a huge crowd? The second thing is that the D.M. himself has expressed his helplessness. He has said, how and to whom he should serve the notices; he could not do anything in the matter. The Centre has also offered to send the Central force, but they cannot be sent without the consent of the State Government. In view of the helplessness expressed by the D.M. that he cannot do anything, is the Centre impressing upon the State Government to accept the Central force?

श्री सिकन्दर बख्त : सदर साहिबा साल्वे साहब की तकरीर के इब्तेदाई हिस्से से मैं बेहद मुत्ताफिक हूं, वह निहायत शर्मनाक है, अफसोसनाक है कि इस मुल्क के आजाद हो जाने के 45 साल के बाद भी फिरकावाराना फसादात हों । हर पोलिटिक पार्टी को इसकी जिम्मेदारी होनी चाहिए कि इस किस्म की कड़वाहटें जिनका नतीजा फसादात के जरिए से सामने आना चाहिए, नहीं होना चाहिए । मैं इस हक को तसलीम करता हूं, हर मैम्बर के हक को तसलीम करता हूं कि वह इस बात का जिक्र करे कि कोर्ट के आर्डर के आने के बाद उत्तर प्रदेश सरकार कोर्ट के आर्डर की इम्पलीमेंट नहीं करा रही है । अगर सिर्फ इतनी ही बात हो कि क्यों नहीं करा पा रही है, हो सकता है उसका जवाब मेरी पार्टी के सदस्य दें या होम मिनिस्टर साहब दें । क्या इसका जवाब भी होम मिनिस्टर साहब दे सकेंगे, क्या उत्तर प्रदेश गवर्नमेंट वाकई कोर्ट के आर्डर पर अमल नहीं करना चाहती या करने की कोशिश नहीं कर रही है ? लेकिन अफसोस यह है कि कुछ बातें जो गैर जरूरी तौर पर हीट पैदा करती हैं । क्या उनका कहना जरूरी है ? । मस्जिद को गिराने के लफ्ज आज किसी की जुबान पर आना भी गुनाह है । मस्जिद के स्ट्रक्चर को कोई हाथ नहीं लगाएगा, गिराया नहीं जाएगा, उसका कमिटमेंट, उसकी जिम्मेदारी उत्तर प्रदेश के चीफ मिनिस्टर ने सार्वजनिक तौर पर और उपेन्द्र साहब ने जिस मीटिंग का जिक्र किया, उस मीटिंग में भी ली है, अनएम्बिगुअस अल्फाज का इस्तेमाल करके ली है । उसके बाद होता क्या है कि ... **(व्यवधान)** बदकिस्मती क्या है हम चाहते तो है ... **(व्यवधान)** मैं बात खत्म कर रहा हूं ... **(व्यधान)** सदर साहिबा, यह बड़ी दिक्कत है ... **(व्यवधान)** मैं बात खत्म कर रहा हूं ... **(व्यवधान)**

† شری سکندر بخت : صدر صاحبہ سالوے صاحب کی تقریر کے ابتدائی حصے سے میں بے حد متفق ہوں - یہ نہایت شرمناک ہے - افسوس ناک ہے کہ اس ملک کے آزاد ہونے کے ۴۵ سال کے بعد بھی فرقہ وارانہ فسادات ہوں - ہر پالیٹیکل پارٹی کو اس کی ذمہ داری ہونی چاہیئے کہ اس قسم کی کڑواہٹیں جن کا نتیجہ فسادات کے ذریعے سامنے آنا چاہیئے - نہیں ہونا چاہیئے - میں اس حق کو تسلیم کرتا ہوں - ہر ممبر کے حق کو تسلیم کرتا ہوں کہ وہ اس بات کا ذکر کریں کہ کورٹ کے آرڈر آنے کے بعد اتر پردیش سرکار کورٹ کے آرڈر کو امپلیمنٹ نہیں کرا پا رہی ہے - اگر صرف اتنی ہی بات ہی کہ کیوں نہیں کرا پا رہی ہے - ہو سکتا ہے کہ اس کا جواب میری پارٹی کے سدسئے دیں - یا ہوم منسٹر صاحب دیں - کیا اس کا جواب بھی ہوم منسٹر دے سکیں گے - کیا اتر پردیش گورنمنٹ واقعی کورٹ کے آرڈر پر عمل نہیں کرنا چاہتی یا کرنے کی کوشش نہیں کر رہی ہے - لیکن افسوس یہ ہے کہ کچھ باتیں جو غیر ضروری طور پر ہیٹ پیدا کرتی ہیں - کیا ان کا کہنا ضروری ہے - مسجد کو گرانے کا لفظ آج کسی کی زبان پر آنا

†[ ] Transliteration in Arabic Script

بھی گناہ ہے۔ مسجد کے اسٹرکچر کو کوئی
ہاتھ نہیں لگائے گا۔ گرایا نہیں جائے گا۔
اس کا کمٹمنٹ اُس کی ذمہ داری اتر پردیش
گورنمنٹ نے۔ اتر پردیش کے چیف منسٹر
نے سارو جنک طور پر اور اپند صاحب
نے جس میٹنگ کا ذکر کیا ہے اس میٹنگ
میں بھی لی۔ "ان ایمبیکوس" الفاظ کے
استعمال کر کے لی ہے۔ اس کے بعد ہوتا
کیا ہے کہ ۔ ۔ ۔ "مداخلت" بدقسمتی
کیا ہے۔ ہم چاہتے تو ہیں تو "مداخلت"
میں بات ختم کر رہا ہوں۔ "مداخلت"
صدر صاحبہ یہ بڑی دقت ہے "مداخلت"
میں بات ختم کر رہا ہوں۔ "مداخلت"

उपसभापति : मैं उनको मना कर रही हूं।

श्री सिकन्दर बख्त : मैं सिर्फ यह कहना चाहता हूं कि हम लोग क्या इसको महसूस नहीं कर सकते कि उसके कमिटमेंट के बाद जो "गिराना", "गिराना", गिराने का लफ्ज है वह किसी किस्म के कम्युनल एटमोस्फियर में इजाफा करता है या उसमें कमी करता हैं। मुझे लगता है कि इरादातन यह कहा जाता है। आप मुझे बताइये, मसला उत्तर प्रदेश के प्रांत का है, उत्तर प्रदेश के प्रांत में यह सवाल चल रहा है, यह कंट्रोवर्सी चल रही है, उत्तर प्रदेश के प्रांत में अमन अमान है, कोई फिरकेवाराना तनाव नहीं है, कोई फिरकेवाराना फसाद नहीं , जो हैं हम यहां कह रहे हैं . . **(व्यवधान)** साल्वे साहब बैठिए। जिस किस्म की हीट हम यहां प्रोडयूस कर रहे हैं उससे मालेगांव में फसाद होते हैं, उससे केरला में फसाद होते हैं, उसकी जिम्मेदारी आप उत्तर प्रदेश के चीफ मिनिस्टर पर डाल नहीं सकते हैं। क्या हम खुद अपने गिरेबान में मुंह डालकर देख सकते हैं कि हीट हम यहां इन हाउसेज मैं प्रोड,यूस करते हैं, हीट उत्तर प्रदेश में प्रोडयूस नहीं होती हैं। मुझे रंज है कि जिन लोगों के पास न मामलात को समझने की क्षमता है, जिन लोगों के पास मुनासिब अल्फाज नहीं हैं वे सिवाय इसके . . **(व्यवधान)** मैं गुजारिश करूंगा कि ढांचे को गिरायेंगे, ढाचे को गिरायेंगे इस ढोल को पीटने से कोई फायदा नहीं है मैं यह कहना चाहता हूं, कि बात सिर्फ . . . **(व्यवधान)**

†شری سکندر بخت: ۔ میں صرف یہ
کہنا چاہتا ہوں کہ ہم لوگ کیا اس کو
محسوس نہیں کر سکتے۔ کہ اس کے کمٹمنٹ
کے بعد جو "گرانا" ۔ "گرانا"۔ گرانے
کا لفظ ہے وہ کسی قسم کے کمیونل ایٹموسفیر
میں اضافہ کرتا ہے یا اس میں کمی کرتا ہے۔
مجھے لگتا ہے کہ ارادتاً یہ کہا جاتا ہے۔
آپ مجھے بتائیے مسئلہ اتر پردیش پرانت
کا ہے۔ اتر پردیش کے پرانت میں یہ

†[] Transliteration in Arabic Script.

سوال چل رہا ہے - یہ کنٹروورسی چل رہی ہے - اتر پردیش میں پرانت میں امن وامان ہے - کوئی فرقہ وارانہ تناؤ نہیں ہے - کوئی فرقہ وارانہ فساد نہیں ہے - جو ہم یہاں کہہ رہے ہیں - . . "مداخلت . ." سالوے صاحب بیٹھے ہیں جس قسم کی ہیٹ ہم یہاں پروڈیوس کر رہے ہیں - اس سے مالیگاؤں میں فساد ہوئے ہیں - اس سے کیرالہ میں فساد ہوئے ہیں - اس کی ذمہ داری آپ اتر پردیش کے چیف منسٹر پر تو ڈال نہیں سکتے - گیا ہم خود اپنے گریبان میں منہ ڈال کر نہیں دیکھ سکتے ہیں - کہ ہیٹ ہم یہاں ان ہاؤسیز میں پروڈیوس کرتے ہیں - ہیٹ اتر پردیش میں پروڈیوس نہیں ہوتی ہے - مجھے افسوس ہے کہ جن لوگوں کے پاس نہ معاملات کو سمجھنے کی شمتا ہے - جن لوگوں کے پاس مناسب الفاظ نہیں ہیں وہ سوائے اس کے . . "مداخلت" . . میں گزارش کروں گا کہ "ڈھانچے" کو گرائیں گے "ڈھانچے" کو گرائیں گے اس ڈھول کو پیٹنے سے کوئی فائدہ نہیں ہے - میں یہ کہنا چاہتا ہوں کہ بات صرف . . . "مداخلت" . . .

†[] Transliteration in Arabic Script.

उपसभापति : सिकन्दर बख्त साहब एक मिनट . . . **(व्यवधान)**

श्री सिकन्दर बख्त : मस्जिद के ढांचे को गिराए जाने की जिद करने के माने क्या हैं ? क्या मतलब हुआ इसका ? यानी आप लोग गर्मी पैदा कर रहे हैं . . . **(व्यवधान)**

شری سکندر بخت : مسجد کے ڈھانچے کو گرائے جانے کی ضد کرنے کے معنی کیا ہیں - کیا مطلب ہوا اس کا - یعنی آپ لوگ گرمی پیدا کر رہے ہیں - . . . "مداخلت" . . .

उपसभापति : साल्वे साहब एक मिनट ।

श्री एन०के०पी० साल्वे : एक जुमला कह दूं ।

(व्यवधान)

उपसभापति : आप बैठिए . . . **(व्यवधान)** मैंने आपसे कहा कि आप बैठिए **(व्यवधान)** सिकन्दर बख्त साहब . . . **(व्यवधान)** . . . I accepted your objection; I noticed it; . . (*Interruptions*) . . एक मिनट बैठिए Satya Bahinji, please.

श्री एन० के० पी० साल्वे : मेरा नाम लेकर बोले हैं इसलिए . . .

उपसभापति : मैं आपको एलाऊ करूंगी । मुझे कुछ दूसरी बात कहनी है उनसे। एक सेकेंड जरा । देखिए सिकन्दर बख्त साहब, साल्वे साहब ने जिस माहौल में बात की थी, मेरा इरादा तो नहीं था कि किसी को बोलने की अनुमति दूं, क्योंकि एक अच्छे माहोल में बात हो रही थी और मैं चाह रही थी कि होम मिनिस्टर साहब जो भी कहना चाहते हैं कहें, मगर मुझे दुख हुआ कि वही माहोल, जो आप दूसरों पर ऐतराज कर रहे हैं, आपने

किया, फिर वही हंगामा शुरू हो गया। अब उसकी जिम्मेदारी... (व्यवधान)

श्री सिकन्दर बख्त : मैंने क्या कहा। मैंने कहा कि कुछ लोग इरादतन समझना नहीं चाहते हैं... (व्यवधान) यह हर बार मस्जिद गिराना, मस्जिद गिराना, इसके माने क्या हैं... (व्यवधान)

†شری سکندر بخت : میں نے کیا کہا۔ میں نے کہا کہ کچھ لوگ ارادتاً سمجھنا نہیں چاہتے ہیں۔۔ "مداخلت" یہ ہر بار مسجد گرانا۔ مسجد گرانا۔ اس کے معنی کیا ہیں۔۔ "مداخلت"۔

उपसभापति : साल्वे साहब आप क्या कह रहे हैं।

श्री एन०के०पी० साल्वे : महोदया, चूंकि मेरे नाम का उन्होंने जिक्र किया... (व्यवधान)

THE DEPUTY CHAIRMAN: I am allowing you. Please sit down.

SHRI DIPEN GHOSH: On a point of order... (*Interruptions*)..

THE DEPUTY CHAIRMAN: His name was taken. .. (*Interruptions*).. I am allowing; I will allow you.

श्री एन०के०पी० साल्वे : मेरे नाम का जिक्र किया गया। एक बात स्पष्ट करनी जरूरी है। हमने वहां पर मन्दिर और मस्जिद के स्ट्रक्चर का जिक्र किया है कि वह गिराना नहीं चाहिए। ठीक है। आपने इतनी बात कही, अगर एक बात और कह देते तो वह झगड़ा ही खत्म हो जाता, कि न आज वह तोड़ी जाएगी मस्जिद और न भविष्य में तोड़ी जाएगी। यह आप आश्वस्त करवा दीजिए इस बार तो झगड़ा खत्म है सिकन्दर बख्त साहब।

श्री सिकन्दर बख्त : मैं कह दूंगा फिर तो किसी के बहकने की जरूरत नहीं है।

†شری سکندر بخت : میں کہہ دوں گا پھر تو کسی کے بہکنے کی ضرورت نہیں ہے۔

श्री एन० के० पी० साल्वे : मेरे ख्याल से कोई जरूरत.. (व्यवधान) अगर आपकी पार्टी कह दे कि मस्जिद को हाथ नहीं लगाया जाएगा तो मेरे ख्याल से झगड़ा खत्म है।

श्री सिकन्दर बख्त : चीफ मिनिस्टर ने कल इन्टेग्रेशन काउंसिल में यह बयान दिया कि न उस स्ट्रक्चर को आज गिराया जाएगा, न कल गिराया जाएगा, न कभी गिराया जाएगा।

†شری سکندر بخت : چیف منسٹر نے کل انٹیگریشن کاؤنسل میں یہ بیان دیا کہ نہ اس اسٹرکچر کو آج گرایا جائے گا۔ نہ کل گرایا جائے گا۔ نہ کبھی گرایا جائے گا۔

1.00 P.M.

SHRI S. JAIPAL REDDY: No, Madam. He has misled the House. No. He has misled the House. The U.P. Chief Minister never said that. I was present in the meeting. The U.P. Chief Minister never gave an assurance about the future. He said it only about the present. He did not even say... (*Interruptions*)

SHRI SIKANDER BAKHT: All right. I am saying that now here. ... (*Interruptions*)

SHRI N. K. P. SALVE: Every day we are wasting time on this. .... (*Interruptions*)

SHRI S. JAIPAL REDDY: Please hear me. I have got great respect for Mr. Sikander Bakht's wisdom. I don't want him to be misled. I know he is misguided. But he should not misguide the House.

SHRI PRAMOD MAHAJAN: What is this language, Madam? ... (*Interruptions*)

†[ ] Transliteration in Arabic Script.

SHRI N. K. P. SALVE: Madam, has the Chief Minister said that in the NIC yesterday? I was not there in the NIC meeting. ...(*Interruptions*)

उपसभापति : जयपाल जी, क्या बात आप कहना चाह रहे हैं ?

SHRI S. JAIPAL REDDY: Madam, the Leader of the Opposition has misguided the House about the so-called assurance of the U.P. Chief Minister. The Leader of the Opposition's faith in the Chief Minister is very pathetic. The credibility of the U.P. Chief Minister is very low. The same Chief Minister told the National Integration Council meeting. ...(*Interruptions*) The same Chief Minister told the National Integration Council meeting in November that the disputed land would not be trespassed on. ..(*Interruptions*) The Chief Minister said in November that this disputed land would never be trespassed on. Then the same Chief Minister handed over the land, in violation of the court orders, to the Ram Janmabhoomi Nyas and the VHP and allowed the construction to go on. It is the U.P. Government machinery which is being used. ...(*Interruptions*)

SHRIMATI SUSHMA SWARAJ: The credibility of the Laloo Yadav Ministry is the lowest in the country. What is the credibility of the Janata Dal Government in Bihar, Mr. Jaipal Reddy?

THE DEPUTY CHAIRMAN: Please.

SHRI YASHWANT SINHA: Mr. Sikander Bakht has given an assurance. He is not depending on the Chief Minister's assurance only. If I have heard him right, he has said it on his own behalf and also on behalf of his party...

SHRI SIKANDER BAKHT: Yes, I have said it on behalf of my party.

SHRI YASHWANT SINHA: ... that the Masjid structure would not be demolished. Let that go on record.

THE DEPUTY CHAIRMAN: I think it has gone on record. ...(*Interruptions*)

SHRI S. JAIPAL REDDY: He has only quoted the Chief Minister and quoted him wrongly. He has not said anything on behalf of the party. ..(*Interruptions*)

THE DEPUTY CHAIRMAN: Jaipalji, what I have heard correctly... (*Interruptions*) What I have heard correctly is that Sikander Bakhtji has said that the U.P. Chief Minister in the NIC meeting also said that and he has also said that.

SHRI SIKANDER BAKHT: Yes,

THE DEPUTY CHAIRMAN: He has said it on the floor of the House which I heard and it has gone on record, that the structure would not be demolished.

श्री सिकन्दर बख्त : इसके बाद उस ढांचे को गिराने का अलफाज़ कोई अपनी जबान पर न लाए, यह मेरी दरख्वास्त है ।

شری سکندر بخت: اس کے بعد اس ڈھانچے کو گرانے کا الفاظ کوئی اپنی زبان پر نہ لائے - یہ میری درخواست ہے -

THE DEPUTY CHAIRMAN: Mr. Shiv Shanker.

SHRI P. UPENDRA: A point of order. ...(*Interruptions*)

THE DEPUTY CHAIRMAN: No. I have called Mr. Shiv Shanker.

SHRI P. UPENDRA: A point of order.

THE DEPUTY CHAIRMAN: I gave you a chance to speak.

SHRI P. UPENDRA: No. I want to ask...

†[] Transliteration in Arabic Script.

THE DEPUTY CHAIRMAN: That matter is closed. Now I will allow Shiv Shankerji. . . . (*Interruptions*)

You see, the U.P. Chief Minister is not a Member of this House. For what the U.P. Chief Minister has said in the NIC, this House is not responsible. Only about what Sikander Bakhtji who is a Member and Leader of the Opposition, said on the floor of the House, I am concerned. It has gone on record. That is all.

श्रीमती कमला सिन्हा (बिहार) : मैडम, . . . (**व्यवधान**)

उपसभापति : अभी आप नहीं, मैंने शिव शंकर जी को बुलाया है । . . . (**व्यवधान**)

श्री अजीत जोगी : यह उनकी नई चाल है । वह मंदिर का हिस्सा बना लेंगे उसको, करेंगे नहीं, यह उनकी नई चाल है । . . . (**व्यवधान**)

SHRI N. K. P. SALVE: He has said that the structure would remain undisturbed. . . (*Interruptions*)

श्री प्रमोद महाजन : आप तो राम मंदिर को कहीं भी बनने नहीं दोगे ।. . . (**व्यवधान**)

उपसभापति : अच्छा, ये सब बातें मत करिए । . . . (**व्यवधान**)

श्री राम नरेश यादव : यह जनता जानती है कि आप क्या कर रहे हैं, आपका इरादा क्या है और मंशा क्या है वह भी सारा देश जानता है । . . . (**व्यवधान**)

उपसभापति : ऐसी बातें मत करिए, प्लीज, ऐसी बात नहीं करिए । कभी-कभी हम लोग गुस्से में आकर बहुत सी बातें ऐसे कहते हैं जो दुख होगा बाद में अगर हम खुद ही अपना रेकार्ड कल पढ़ेंगे । कृपया मेरा आपसे बहुत नम्रतापूर्वक निवेदन है कि अगर कोई इस मामले की गंभीर समझता है, सीरियस समझता है तो उसी वातावरण में बात करे । किसी पर आक्षेप लगाना, कुछ कहना, अच्छा नहीं लगेगा । उनको शिव शंकर जी को बोलने दीजिए ।

SHRI P. SHIV SHANKER (Gujarat): Matters of faith, belief and sentiment, which have a serious fall-out, cannot be resolved in a surging emotional sentiment. While I have great respect for the Leader of the Opposition, one such sentiment of expression that has fallen from him, has a sense of aspersion on the capacity of all the Members sitting here. I very much regret that. . .

श्री सिकन्दर बख्त : मुझे कोई ऐसा लफ्ज लेने में जरा भी हिचक नहीं है जिससे कि ऑनरेबल† मेंबर्स के नफीस जजबात को ठेस पहुंची हो । मेरा कहना सिर्फ एक ही था कि मस्जिद को गिराने का बार-बार जिक्र करने से कड़वाहटें पैदा होती हैं, लेकिन उसको कोई समझता तो । . . . (**व्यवधान**) . . .

شری سکندر بخت : مجھے کوئی ایسا لفظ لینے میں ذرا بھی جھجک نہیں ہے جس سے کہ آنریبل ممبرس کے نفیس جذبات کو ٹھیس پہونچی ہو - میرا کہنا صرف ایک ہی تھا کہ مسجد گرانے کا بار بار ذکر کرنے سے کڑواہٹیں پیدا ہوتی ہیں - لیکن اس کو کوئی سمجھتا ہو . . ”مداخلت“ . .

श्री विष्णु कांत शास्त्री : वह राम जन्मभूमि है ।

मौलाना ओबेदुल्ला खान आजमी : मस्जिद राम जन्मभूमि नहीं है, मस्जिद राम जन्मभूमि नहीं है, बिल्कुल नहीं है . . .

مولانا عبیداللہ خاں اعظمی : مسجد رام جنم بھومی نہیں ہے - مسجد رام جنم بھومی نہیں ہے - بالکل نہیں ہے - - -

---

†[] Transliteration in Arabic Script.

उपसभापति : आप बैठे, आप बैठ जाइए आप बैठिए ।

डा० जिनेन्द्र कुमार जैन : हम... **(व्यवधान)** .. इज्जत करते हैं ।

मौलाना ओबैदुल्ला खान आज़मी : हम खुद करते हैं उनकी इज्जत । जहां राम जन्म-भूमि हो, वहां उनका मंदिर बने ।

†مولانا عبیداللہ خاں اعظمی : ہم خود کرتے ہیں اُن کی عزت - جہاں رام جنم بھومی ہو - وہاں اُن کا مندر بنے -

उपसभापति : डा० साहेब, आप बैठ जाइए । शिव शंकर जी बोलिए ।

SHRI P. SHIV SHANKER: In view of what the Leader of the Opposition has observed, I leave the matter there. What is most anguishing and agonising today is that the Constitution seems to be at the cross-roads. I am not going into the question of the construction at all, but we should not forget that this House, the Central Government and the State Government, everyone is the creation of the Constitution; and all of us, who are sitting here, have sworn in the name of the Constitution. Therefore, what disturbs us today is that the communal coherence, which as policy parameter is the mandate of the Constitution seems to be getting disturbed. While all of us sitting here swear that there should be communal harmony, why is it that communal harmony does not prevail in the country? There is something wrong. I would attribute that to the lack of sincerity amongst all of us, whether left, right, centre or whatever it is. If we were really sincere, if we were really committed to the concept of communal harmony, I am confident the communal harmony would not have been disturbed. After all, behind every communal disharmony, there is some leadership which has been creating problems in the country for the last 40 years and more. If we are not sincere and committed, I am sure this will continue in future also. But what is worse today is, under the constitutional scheme there is a judicial system. An order has been passed by the judiciary. I would not say that the Chief Minister of Uttar Pradesh is not sincere in implementing the Order. He has evolved a strategy, the strategy of directing the authorities at Ayodhya so that the matter could be resolved by discussion with the concerned people who are going ahead with the construction. This strategy of the Chief Minister has not been successful so far and because of the unsuccessfulness of this strategy, the very Constitutional scheme is in jeopardy. What is worse, in my view, is the embarrassment that has been caused to the sincere effort of the Chief Minister by the statement of the leader of the BJP. It has caused a serious embarrassment to the Chief Minister. His own party leader going and saying on the spot that no power on the earth can stop the construction creates a tremendous embarrassment to the Constitutional authority of the Chief Minister and his own Government. This is where he has been embarrassed. This dichotomy has to be resolved. I do not know how the BJP itself is going to resolve this dichotomy. But what is most important is that the Central Government had ben advising the State Government that they should implement the orders of the High Court. The State Government has gone ahead with it. They had a strategy which has failed. I would like to know from the Central Government, if they have suggested certain other strategies also to the State Government. The Central Government is advising the State Government that they should implement the court orders. If the State Government is failing to implement it, if their strategy is failing, then, there could be different alternatives. Perhaps, the State Government and the

†[] Transliteration in Arabic Script.

[Shri P. Shiv Shanker]

central Government could have evolved different alternatives. For example, from 3000 people, about 50,000 people have collected there. Perhaps what could have been done is that such people who are coming to Ayodhya could have been stopped at the outskirts itself. It was one of the ways by which we could have stopped this confusion. I am not sure as to what steps the Central Government has suggested to the State Government for the purpose of implementation of the High Court order. As my friend, Mr. Salve has said, ultimately if we only rely on the imposition of President's rule, perhaps, we will be negativing the very mandate of the people who have brought that Government into power. That is not a proper approach at this stage. But then the point is there could be other alternatives. I would only like to know from the hon. Home Minister whether they have certain alternatives. Which alternative they have suggested to the State Government for the purpose of acting thereupon and has the State Government acted thereon? If they have failed, what else they would like to do?

श्री सिकन्दर बख्त : सदर साहिबा, मुझको पूछना है । आपके जरिए से शिवशंकर साहब से सिर्फ एक बात पूछनी है ।

شری سکندر بخت : صدر صاحبہ ۔ مجھ کو پوچھنا ہے ۔ آپ کے ذریعے سے شیو شنکر صاحب سے صرف ایک بات پوچھنی ہے ۔

THE DEPUTY CHAIRMAN: Mr. Sikander Bakht, I am not permitting. Mr. Venkataraman. ... (*Interruptions*)... Mr. Sikander Bakht, you had your say.

श्री सिकन्दर बख्त : मैं खाली एक बात पूछ रहा हूं कि लैक आफ समझ और लैक आफ सिनसियरिटी का लफ्ज इस हाउस के लिए भी इस्तेमाल किया, क्या यह एक ही ब्रैकिट की चीजें हैं कि नहीं ?

†[شری سکندر بخت : میں خالی ایک بات پوچھ رہا ہوں کہ لیک آف سمجھ اور لیک آف سنسیرٹی ایک لفظ اس ہاؤس کے لئے بھی استعمال کیا ۔ کیا یہ ایک ہی بریکیٹ کی چیزیں ہیں کہ نہیں ۔]

SHRI P. SHIV SHANKER: I stand by what I have said. It is because of lack of sincerity and commitment that disharmony is still prevailing in the country... (*Interruptions*)...

THE DEPUTY CHAIRMAN: Those Members who are sitting at the back and who never make any noise in the House also have a right to say something sometimes.

SHRI TINDIVANAM G. VENKATARAMAN (Tamil Nadu): Madam Deputy Chairman, last week our hon. Home Minister visited the place and said that the court order has been flouted completely. There was a meeting of the NIC on the 18th July. Today, a question has been posed by a senior office-bearer and also a member of the BJP — I read it in the newspaper — he said, "Has the Central Gvernment executed the order of th Cauvery Waters Tribunal? In that event it can also be executed." Madam, I submit, is that the way —"You have not executed it, therefore, I will not execute it"? They are showing such a confrontationist attitude. They want to disobey the advice of the Central Government. May I know from the hon. Home Minister, what is his reaction of it?

---

†[] Transliteration in Arabic Script.

THE DEPUTY CHAIRMAN. Mr. Bommai, just a minute. I will permit you. The Home Minister has to reply. After that, the other matters will come. (*Interruption*). Mr. Bommai, I have not allowed the Home Minister yet. (*Interruption*). I have not yet allowed the Home Minister. (*Interruption*). Mr. Gurudas Das Gupta, I have identified Mr. Abrar Ahmed. And Mr. Patel wants to ask one question. Let him ask *one* question. (*Interruption*). Every day, we are having a full-fledged discussion only. The Kumher matter is pending before us.

SHRI GURUDAS DAS GUPTA: (West Bengal): Madam, you reluctantly allowed other party leaders. Why do you stand in my way?

THE DEPUTY CHAIRMAN: Extremely reluctantly, I do not want to ailow.

डा० अबरार अहमद (राजस्थान) : मैडम, यह जो विवाद चल रहा है...

उपसभापति : मैंने अभी विठ्ठलभाई पटेल को बोला है, फिर आप बोल लीजिए।

SHRI VITHALBHAI M. PATEL (Gujarat): Madam, I want to know this from the Home Minister. Most of the BJP leaders claim that they have got the mandate of the people, *Jan Adesh*. In the last Assembly elections, I remember, the BJP got 22 per cent of the votes and 78 per cent had gone against the BJP. Even against this backdrop, how do they claim that they have got the mandate from the people?

My second question is, has the U.P. Government tried to remove the so-called *kar sevaks* from the disputed land? If not, explanation of the U.P. Government for not removing the *kar sevaks* from the disputed land about which the Lucknow High Court has passed orders?

SHRI PRAMOD MAHAJAN: Under what mandate did Mr. Chimanbhai Patel enter the Congress? (*Interruptions*).

SHRI VITHALBHAI M. PATEL: You are talking about mandate. I am not talking about mandate. (*Interruptions*).

Madam, I have one more question. One M. P. from the BJP pleaded for action against the Doordarshan. There are *murtis* of Ram in the masjid. The Muslims are not allowed to pay *namaz* there. Is it a fact? Why are the Muslims not allowed to pay *namaz* there?

SHRI PRAMOD MAHAJAN: It is a court order.

डा० अबरार अहमद : मैडम, यह जो पूरा विवाद चल रहा है जिसमें एक तरफ सेक्युलरिज्म है, एक तरफ कम्युनलिज्म है और सामने देश की 85 करोड़ जनता के रिलीजियस सेंटीमेंट्स हैं। जिनको मैं कम्युनलिज्म कह रहा हूं, मैं हाथ जोड़कर माफी मांगते हुए यह कहूंगा कि बी.जे.पी. इसको अपने ऊपर न ले क्योंकि आज साम्प्रदायिक शक्तियां और संगठन हैं जो देश में भी और अयोध्या में भी काम कर रहे हैं। तो कुल मिलाकर यह जो झगड़ा चल रहा है, 85 करोड़ आदमियों के जो रिलीजियस सेंटीमेंट्स हैं उन रिलीजियस सेंटीमेंट्स और कम्युलिज्म सेंटीमेंट्स को मिलाकर एक राजनीतिक लाभ लेने का खेल चल रहा है और जो सैक्युलर शक्तियां हैं, वे कम्युलिज्म को और रिलीजियस सेंटीमेंट्स को अलग रखने की बात कह रही हैं, सारा झगड़ा इसी बात पर है। यहां जो दो मुद्दे बिल्कुल अलग हैं उन्हें मिलाया जा रहा है।

महोदया, पहला मुद्दा जो है, उसको चाहे हम स्ट्रक्चर कह लें, चाहे राम जन्मभूमि-बाबरी मस्जिद कह लें, चाहे खाली मस्जिद कह लें, उस स्ट्रक्चर को नुकसान नहीं पहुंचाने वाली बात या

[डा० अबरार अहमद]

नहीं गिराने वाली बात है। माननीय सिकन्दर बख्त जी ने जो बात कही, मैं उनका बहुत आदर करता हूं और स्वागत करता हूं, लेकिन सवाल यह है कि जो नीयत है, अगर वास्तव में नीयत साफ है तो उनको जितनी भी सैक्युलर पार्टियां बैठी हुई हैं, उन सबको कहना चाहिए कि यह ढांचा या मस्जिद या राम जन्मभूमि-बाबरी मस्जिद हम आपके सुपुर्द करते हैं, आप जैसे चाहें इसकी सुरक्षा कर लीजिए जिससे न आज न भविष्य में इसको नुकसान हो। तो मैं यह मानकर चलता हूं कि उनकी नीयत साफ है लेकिन अगर यह कहें कि केन्द्रीय सरकार वहां सुरक्षा के लिए पी.ए.सी. को हटाकर दूसरी पेरामिलिट्री फोर्स को लगाना चाहती है तो उसको मना करें, बेरीकेड लगाने की बात करें तो उसको मना करें तो नीयत पर शक होना एक वाजिब बात है। तो अगर इस बात का वास्तव में वह सौल्यूशन चाहते हैं और नीयत साफ है तो यह पूरे राष्ट्र को समझा दें, सेक्युलर पार्टियों को समझा दें और कहें कि जैसे सब कहें उस तरह से हम इसकी सुरक्षा करने को तैयार हैं।

दूसरी बात जो मन्दिर बनाने का मुद्दा है। महोदया, मंदिर बनाने की बात कांग्रेस के मेनिफेस्टो में है। मंदिर बनाने का कोई व्यक्तिगत रूप से बिल्कुल ठेकेदार नहीं है। . . . (व्यवधान) लेकिन कानून की धज्जियां उड़ाकर या संविधान की धज्जियां उड़ाकर या हाई कोर्ट के आदेशों की अवहेलना करके मंदिर बनाने की बात न करें। सब मिलजुल कर जिस प्रकार से खुद कांग्रेस पार्टी कभी मंदिर के लिए मना नहीं करती है, अपने मेनिफेस्टो में राजीव जी ने उसको रखा था, नरसिंह राव जी ने खुद उसके लिए कहा है, उसका आदर करते हैं। मंदिर बनाने का इस देश के अंदर व्यक्तिगत रूप से कोई संगठन, कोई दल या कोई स्वयं ठेकेदार नहीं है। 85 करोड़ की आबादी वाले इस देश का प्रत्येक आदमी मंदिर बनाना चाहता हैं, लेकिन कानून की धज्जी उड़ाकर नहीं, संविधान की उपेक्षा करके नहीं।

THE DEPUTY CHAIRMAN: Mr. Gurudas Das Gupta, please ask questions only. (*Interruptions*)

SHRIMATI KAMLA SINHA: Madam, I have been seeking your permission since long.

THE DEPUTY CHAIRMAN: I will permit you after him. Let him finish.

SHRI GURUDAS DAS GUPTA: Madam, I am surprised by the questions put to the Leader of the Opposition and I am equally surprised by the answer because if by this time, the strategy of the BJP is not clear to the elderly statesmen, I do not know what is going to happen to the country. Despite the assurance that the masjid will not be destroyed, what they are doing plainly is this. They are building a permanent structure around in a way that the masjid is eaten up by the so-called mandir structure. It is just like that. (*Interruptions*). Madam, a specific direction from the court was: "There shall not be any permanent structure.." The permanent structure is being built in such a way that the masjid does not remain there. It is a simple truth. The BJP Government is not responding to the course of political persuasion. They are deliberately doing so. It is a deliberate failure. It is not that the Chief Minister wants it and somebody else doesn't want it. It is not like that. (*Interruptions*)

THE DEPUTY CHAIRMAN: Leave some time for the Home Minister to answer because I have to adjourn the House.

SHRI GURUDAS DAS GUPTA: Deliberately, they are not responding to the line of persuasion. Therefore, a situation has come where we have to find out an alternative to political persuasion because the BJP Government would like to become a martyr. They would like their Government to be dismissed to prove to the entire Hindu community that they have gone down in the history as a martyr

because they wanted to protect the mandir. Therefore, there has to be a hard option and the option lies in the fact that there has to be a direction from the Central Government as per the Constitution. (*Interruptions*)

THE DEPUTY CHAIRMAN: Don't repeat.

SHRI GURUDAS DAS GUPTA: Otherwise, it is going to have its consequences. They have mobilised... (*Interruptions*)...

THE DEPUTY CHAIRMAN: I will adjourn the House at 1.30 PM and at 2.30 P.M. I would not permit the answer of the Home Minister. So, please give him at least five minutes.

SHRI GURUDAS DAS GUPTA: My point is, in its fall-out, there will be serious communal disturbances. They are deliberately mobilising the people to have a confrontation. (*Interruptions*).

THE DEPUTY CHAIRMAN: Mr. Gurudas Das Gupta, please sit down. (*Interruptions*)

SHRI GURUDAS DAS GUPTA: I would like to know as to what is the alternative... (*Interruptions*)

THE DEPUTY CHAIRMAN: I say. please sit down... (*Interruptions*)

श्रीमती कमला सिन्हा: मैडम, एन. आई.सी. की मीटिंग में आप भी थीं, मैं भी थी तथा और भी कई लोग मौजूद थे जो यहां पर हैं। जो कुछ हुआ आपने खुद सुना, हम लोगों ने सब सुना है। आधी रात तक बहस होती रही और दुर्भाग्य यह है कि प्रधान मंत्री जी जो सभापतित्व कर रहे थे, उन्होंने जो प्रस्ताव रखा वह प्रस्ताव पारित नहीं किया जा सका। उत्तर प्रदेश तथा बी.जे.पी. शासित अन्य जो प्रांत हैं, उनके मुख्य मंत्री और उनके नेतागण सभी लोग एक स्वर से एक ही बात कर रहे थे There is no virtual difference in their opinion. एक ही तरह की बात कर रहे थे और भाषा किनकी भाषा थी, मैं यहां कहकर झगड़ा नहीं बढ़ाना चाहती हूं। लेकिन बात यह है कि मंदिर वहां किस ढंग से बने। आज हमारे देश में अगर संविधान है, रूल आफ लॉ है तो रूल आफ ला को लागू करने की जिम्मेदारी केन्द्रीय सरकार की है। प्रांतीय सरकार ने to be fair कल्याण सिंह ने इतना जरूर कहा कि वह जो विवादित ढांचा है उसको हम तोड़ने नहीं देंगे, आज के दिन में हम इसको प्रोटेक्ट करेंगे। आज के दिन में प्रोटेक्ट करेंगे, यह उन्होंने कहा है। दूसरी बात उन्होंने यह कही है कि वहां हम कोर्ट के आर्डर की तामील कराने की कोशिश करेंगे। इसको भी गृह मंत्री ने नोट किया होगा। कोशिश वह आज तक कर रहे हैं। अभी तक उनकी कोशिश से कोई नतीजा नहीं निकला है।
There has ben no effective result.
तो गृह मंत्री जी, यह बताएं कि वह क्या करेंगे? तो गृह मंत्री यह बताएं कि क्या करेंगे? कैसे वहां पर पूरे देश में कम्यूनल टेंशन नहीं फैले, उसको लेकर वह क्या कदम उठाना चाहते हैं? यह गृह मंत्री का काम है, भारत सरकार का काम है। इस सदन को अवगत कराएं।

उपसभापति: अब होम मिनिस्टर साहिब, 5 मिनट रह गए हैं। आप बोल दें जो बोलना है।

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Madam, I would not take more time of the House.

THE DEPUTY CHAIRMAN: He won't take more time of the House.

SHRI S. B. CHAVAN: I would like to inform the House that the Government is very keen to see that this kind of communal situation is defused. In fact, I have been writing to the Chief Minister of U.P. consistently and just now... (*Interruptions*)... Just now the U. P. Chief Minister has

[Shri B. B. Chavan]

got in touch with me and has told me that he is very sincere about implementing the orders of the Court; if his efforts have not borne fruit so far, it is because of the fact that frenetic scenes have been created, but it is going to be rather difficult for him to ask them...(*Interruption*)... But I think I had asked him whether I should convey what he was telling me to the House and he said, "You can convey, there is no difficulty about it." Vijayraje Scindia who happens to have some kind of a clout over these saints and mahans who, in fact, have taken over the Ayodhya construction work, seems to have been fully convinced that the orders of the Court will have to be implemented, there is no escape from it; if we don't do it, then we will be violating the provisions of the Constitution. That is why the Chief Minister said that he has specially requested her to go to Ayodhya and try to persuade these saints and mahants who, in fact, are bent upon violating the Court orders. I am sure, but this is subject to the condition that this will not be made a plea in the Supreme Court because today happens to be the last day for filing the affidavit, and if by any chance the U. P. Government were to make this as a kind of plea for asking adjournments, then of course, we are totally opposed to the idea. Today being the last day, certainly I will not allow them to take this kind of plea and say, "Since we are trying, let us have some more time." In fact, we are losing time very badly and that is... (*Interruptions*) . . .

SHRI PRAMOD MAHAJAN: But that is for the Supreme Court to decide. You can't dictate to the Supreme Court.... (*Interruptions*)... You can't dictate to the Supreme Court... (*Interruptions*)...

SHRI S. B. CHAVAN: I am informing the House so that there should be no misunderstanding about the entire thing. The rest of the subject I would not deal. Since the atmosphere has now cooled down, I would not like to discus it... (*Interruptions*)...

THE DEPUTY CHAIRMAN: That matter is closed. That matter is closed now... (*Interruptions*) . . . Jagesh Desaiji.

अभी वह मामला खत्म हो गया. . . (व्यवधान)

Now that matter is closed... (*Interruptions*) . . .

MUFTI MOHD. SAYEED: Now, we walk out... (*Interruptions*)...

SHRI JAGESH DESAI: Madam, I want to... (*Interruptions*)...

THE DEPUTY CHAIRMAN: I thought you are going for lunch. Let me announce that this is a walk-out. (*Interruptions*)

(At this stage some hon. Members left the Chamber.)

SHRI JAGESH DESAI: Madam, U. S. A. has decided not to give advanced technology... (*Interruptions*).

श्री प्रमोद महाजन: मालेगांव के संबंध में गृह मंत्री बयान तो करें. . . (**व्यवधान**) बड़ा दंगा हो रहा है. . . (**व्यवधान**)

THE DEPUTY CHAIRMAN: I have asked Mr. Jagesh Desai to make some important contribution and I am not permitting him to make a speech... (*Interruptions*)... Is your point of order concerning Mr. Jagesh Desai's statement? Is it on Jagesh Desai?... (*Interruptions*) . . . No, no. Is, it for Jagesh Desai? Is it regarding Mr. Jagesh Desai's statement, Mr. Jain?...(*Interruption*)... Just a second, Mr. Desai... (*Interruption*)... If your point of order is against what Mr. Jagesh Desai is speaking, then it is not there, then it is overruled. It is overruled... (*Interruptions*)... It is overruled.

SHRI JAGESH DESAI: This is the fifth occasion in the recent times that U. S. A. again has dictated to Indita.

Earlier, when we wanted to launch Agni, Prithvi and rocket technology, America built up pressure against our country. Again, Madam, because we are not signing the N. P. T., U. S. A. has decided that they would not give advanced technology in computers to India. Madam, this is what we have seen. The U. S. officials have informed the Indian computer industry that the U. S. have decided that since India was not signing the NPT and was not responding to the other measures which the U. S. would like India to enfroce...

THE DEPUTY CHAIRMAN: I have to adjourn the House. You please wind up, Mr. Desai.

SHRI JAGESH DESAI: Madam, as such I want the Government to make a statement that we have not succumbed to the pressure of America and we should develop our own computer technology and to tell America in no uncertain terms that it cannot dictate to our country. In the name of not supplying computers, they want to pressurise India to follow the American line and sign the NPT. Our Prime Minister has made it very clear that we are not going to do it and I am sure our Government will stand by it and see that we develop our computer knowhow and R & D and we do not depend on America for any such imports otherwise, our country will become one of the satellites of the USA. I am sure the Government will see that we develop our own computer system and do not depend upon USA.

SHRI V. NARAYANASAMY (Pondicherry): Madam, I associate myself with what Mr. Jagesh has said.

THE DEPUTY CHAIRMAN: You are also associating.

श्री जगदीश प्रसाद माथुर : मैं इस सदन के माध्यम से सारे देश की चिंता से अवगत कराना चाहता हूं। हमारे वैज्ञानिक कौरू में इन्सेट 2ए के लिए गये हैं। समाचार पत्रों में छपा है कि उनमें से बहुत से बीमार हो गये हैं। हम नहीं जानते कि बीमारी स्वाभाविक है अथवा किसी प्रकार की गड़बड़ की गई है। हमें संदेह होता है कि भारतीय वैज्ञानिकों को ही क्यों बीमार पड़ना पड़ा। इस सदन के माध्यम से मैं यह कहना चाहूंगा कि वे शीघ्र स्वस्थ हों। साथ ही मैं यह चाहूंगा कि गृह मंत्री जी बैठे हैं। जो जानकारी उनके पास है हमारे वैज्ञानिकों के स्वास्थ्य के विषय में वह इस सदन को आज या कल देने की कृपा करें। हमारे सदन की भावनाएं, देश की चिंता, सद्भावनाएं अपने वैज्ञानिकों तक पहुंचाने की कृपा करें।

THE DEPUTY CHAIRMAN: Actually what he is mentioning is that there is a peculiar sicknes which all the ISRO scentists are facing, either stomach pain, headache, giddiness or something. Now, he feels that there is some foul play because they have gone for the very specific purpose of INSAT launch. Is there any foul-play? Some people, some power, are trying to get them sick. That is what he feels. Is that normal sickness? How is it posible that all scientists are sick and they don't know what the reason is for that? That what he was talking about. We are all concerned about our scientists. So, please convey our sentiments...

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): You yourself are a scientist, Madam. So, you know...

THE DEPUTY CHAIRMAN:..to the Minister concerned. At least find out the cause. It is a very serious matter. Things can happen like this.

SHRI M. M. JACOB: Yes, Madam.

SHRI GURUDAS DAS GUPTA: Madam,..

THE DEPUTY CHAIRMAN: What is your concern? You finish it today so

[The Deputy Chairman]

that tomorrow I don't have any other problem. One minute only.

SHRI GURUDAS DAS GUPTA: I am raising an important issue.

AN HON. MEMBER: Ayodhya?

THE DEPUTY CHAIRMAN: No Ayodhya is over.

SHRI GURUDAS DAS GUPTA: Madam, only three days back there has been a remark by the Special Judge appointed by the Government for the investigation which we described as "the securities scam"; I describe it securities scandal. On that particular day the judge has commented, I am just reading..

THE DEPUTY CHAIRMAN: I did not permit you to read.

SHRI GURUDAS DAS GUPTA: Okay. The Judge has commented that the people against whom there was sufficient evidence—they are bank officers — had been left out and they had not been arrested and nothing had been done against them. Secondly, the Judge has commented that it seemed that the CBI was concerned about a single man, not about the wider ramifications. Madam, this is not the irresponsible Opposition which is hurling the abuse; it is the Judge who is making out such a case. Therefore, Madam, I appeal to the Government, Parliamentary Affairs Minister.

THE DEPUTY CHAIRMAN: The Parliamentary Affairs Miniter.

SHRI GURUDAS DAS GUPTA: I appeal to the Minister of Finance —— because the investigation is being carried out directly by the Finance— to take care of the comments of the Judge and immediately proceed against those persons who are connected with that. In this case I know that a particular Chairman of a particular bank, against whom there is a serious allegation has not been arrested and he is enjoying the lavish comforts in a particular guest house of a particular nationalised bank. (*Interruptions*). They are being looked after openly by the CBI. I am not accesing. . .

THE DEPUTY CHAIRMAN: That is over now.

SHRI GURUDAS DAS GUPTA: I wish the Government sincerely proceed in the investigation without leaving the persons who are connected with it and takes care of the order of the Judge.

THE DEPUTY CHAIRMAN: Order. I am judge of the House. Please take your seat. The Home Minister is not concerned with it. The Home Minister has heard it and he will, I am sure, convey your feeling, as he has been doing all along.

Before I adjourn the House for lunch, I must say that we have a calling-attention to a matter of very urgent public importance. Unfortunately we could not take it up. After lunch, at 2.30 p.m. we will take up this matter. Now the House is adjourned for lunch.

The House then adjourned for lunch at thirty-seven minutes past one of the clock.

The House reassembled after lunch at thirty-four minutes past two of the clock .

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) in the Chair

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Recent killings of scheduled caste persons in village Kumher of Bharatpur District in Rajasthan

श्री सुशील कुमार संभाजीराव शिन्दे (महाराष्ट्र) : उपसभाध्यक्ष महोदय, मैं भरतपुर जिले के कुम्हेर गांव में हाल ही में अनुसूचित जाति के लोगों की हत्या किए जाने तथा इस बारे में सरकार द्वारा की गई कार्यवाही की ओर गृह मंत्री का ध्यान खींचना चाहता हूं ।

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY